

ANNUAL REPORT OF DELHI DEVELOPMENT AUTHORITY FOR 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH):

I beg to lay on the Table a copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1973-74, under section 28 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-9785/75].

REVIEW AND ANNUAL REPORT OF TEA TRADING CORPORATION OF INDIA AND ANNUAL REPORT AND AUDITED ACCOUNTS OF JUTE CORPORATION OF INDIA LTD. CALCUTTA FOR 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited Calcutta for the year 1973-74.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General there on. [Placed in Library. See No. LT-9786/75].
- (2) A copy of the Annual Report (Hindi and English versions) of the Jute Corporation of India Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and comments of the Comptroller and

Auditor General thereon, under sub-section (1) of Section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-9787/75].

INDUSTRIAL EMPLOYMENT (STANDING ORDERS) CENTRAL (AMDT.) RULES, 1975.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VARMA): I beg to lay on the Table a copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 824 in Gazette of India dated the 5th July, 1975, under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946. [Placed in Library. See No. LT-9788/75].

AUDIT REPORT ON ACCOUNTS OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING FOR 1971-72, ANNUAL REPORTS OF CENTRAL INSTITUTE OF ENGLISH AND FOREIGN LANGUAGES HYDERABAD FOR 1973-74 AND INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY FOR 1973-74 AND CERTIFIED ACCOUNTS THEREOF 1972 TO 1974 AND STATEMENTS FOR DELAY IN LAYING

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

- (1) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1971-72.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1973-74 along with the Audited Accounts,

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

(4) (i) A copy of the Annual Report (Hindi and English version) of the Indian Institute of Technology, Bombay, for the year 1973-74.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-9789/75].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961 :—

(i) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1972-73 along with the Audit Report thereon.

(ii) (a) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1973-74 along with Audit Report thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-9790/75].

11.19 hrs.

ANNOUNCEMENT RE. PANEL OF CHAIRMEN

MR. SPEAKER : I have to inform the House that under rule 9 of the Rules of Procedure I have nominated the following as members of the Panel of Chairmen : Shri Bhagwat Jha Azad, Shri H. K. L. Bhagat, Shri Ishaque Sambhali, Shri Basant Sathe, Shri C. M. Stephen and Shri G. Viswanathan.

SHRI S. M. BANERJEE (Kanpur):
No lady Member ?

MR. SPEAKER : You may consider anyone of them as lady.

11.20 hrs.

MOTION RE: BUSINESS TO BE TAKEN UP IN THE SESSION AND SUSPENSION OF CERTAIN RULES OF PROCEDURE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"This House resolves that the current session of Lok Sabha being in the nature of an emergent session to transact certain urgent and important Government business, only Government business be transacted during the session and no other business whatsoever including Questions, Calling Attention and any other business to be initiated by a Private Member be brought before or transacted in the House during the session and all relevant rules on the subject in the Rules of Procedure and Conduct of Business in Lok Sabha do hereby stand suspended to that extent."